

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 69/(MAH)/2017  
MA No. 487/2017

CORAM:

Present:

SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017

NAME OF THE PARTIES: Urban Infrastructure Trustee Ltd.  
V/s.  
Neelkanth Township & Construction Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Uday V Shah	IRP	Uday V Shah
1.	Adv. Vishakha Bhatia i/b Ajay law Associates.	Adv for IRP	Vishakha Bhatia
2.	Counsel M. Arif Doctor i/b Tunnaka & Associates	for financial Creditor	M. Arif Doctor

ORDER

MA No.487/2017 IN CP No.69/ I&BP/NCLT/MB/MAH/2017

Counsel for IRP is present, Insolvency Resolution Professional is present and Counsel for Respondent is also present. One more Counsel represented that he has filed an Application on behalf of another Creditor in Diary No.1869 of 2017 in the Registry. The Registry is directed to list this said Application along with this Application.

List this matter on 6.11.2017.

Sd/-

V. NALLASENAPATHY  
Member (Technical)

Sd/-

M. K. SHRAWAT  
Member (Judicial)